

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:752
ANSWERED ON:25.02.2011
POWER OF CAG
Aaron Rashid Shri J.M.

Will the Minister of FINANCE be pleased to state:

- (a) whether according to terms of powers and duties of the Comptroller and Auditor General of India (CAG) contemplated under Article 149 of the Constitution, CAG has no powers to challenge the policy decisions taken by Government;
- (b) if so, whether Government has opened in 2-G spectrum issue that CAG has no duty or power to challenge policy decision;
- (c) if so, the details of the opinion;
- (d) whether Government proposes to take remedial steps on the role and duties of the CAG so that intervention of CAG in the implementation of executive policies of the Government are restricted; and
- (e) if so, whether Government would also inquire into the leakage of CAG report and if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARATN MEENA)

(a to c): As per Article 149 of the Constitution of India, the Comptroller and Auditor General of India (CAG) shall perform such duties in relation to the accounts of the Union and of the States and of any other authority or body as may be prescribed by or under law made by Parliament and, until provision in that behalf is so made, shall perform such duties and exercise such powers in relation to the accounts of the Union and of the States as were conferred on or exercised by the Auditor-General of India.

As stated by the Comptroller and Auditor General of India (CAG) in his 'Report No. 19 of 2010-11 for the year ended March, 2010: Union Government(Civil) - Performance Audit Report on the Issue of Licences and Allocation of 2G Spectrum by the Department of Telecommunications, Ministry of Communications and Information Technology', while it is Government's prerogative to formulate the policies, examination of implementation of such policies is done by Comptroller and Auditor General of India.

(d): No, Sir.

(e): Does not arise.